

**Directorate General of Foreign Trade**  
**Udyog Bhawan**  
**DES-V Section**

**Minutes of the Meeting NC-V held on 05.06.2008**

The Meeting No. 10/AM-09 for the licensing year 2008-09 to consider the cases under Duty Exemption Schemes (Chapter-4) of 05.06.2008 in Room No.4 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

Sl. No.	Name of the representatives & their designation	Department
1.	Sh. Shaish Kumar, Industrial Advisor	DIPP
2.	Sh. B.B.Bharti, Director	R.O, TC, Noida
3.	Sh. Ashok Kumar, Arora, Dy.DGFT	DGFT
4.	Sh. Kuldeep Singh, Asstt. Director	DC (MSME)
5.	Sh. Pradip Kumar, F.T.D.O	DGFT

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**(TEXTILES AND LEATHER ITEMS)**

**MEETING NUMBER** : 10/84-ALC3/2008 **MEETING DATE** : 05.06.2008

Case No.:6/45/84-ALC3/2007	Partv Name:HANUMAN WEAIVING	Meet No/Date:10/84-ALC3/2008	Status:
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1		FACTORY,	05.06.2008	<b>Deferred</b>
	HQ File :01/84/050/00243/AM08/	RLA File :07/24/040/00784/AM04/	Lic.No/Date:0710028502 01.04.2004	Defer Date: 17.07.2008
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that status regarding fixation of input output norms called for from R.A is still awaited. It was therefore decided to remind them and defer the case for re-listing on 17.07.2008.			

2	<b>Case No.:7/45/84-ALC3/2007</b>	Party Name:KLASS INTERNATIONAL,	Meet No/Date:10/84-ALC3/2008 05.06.2008	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00244/AM08/	RLA File :07/24/040/00095/AM05/	Lic.No/Date:0710029472 18.05.2004	Defer Date:17.07.2008
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that status regarding fixation of input output norms called for from R.A is still awaited. It was therefore decided to remind them and defer the case for re-listing on 17.07.2008.			

3	<b>Case No.:8/45/84-ALC3/2007</b>	Party Name:KABADI CHICKNAGUSA & SONS	Meet No/Date:10/84-ALC3/2008 05.06.2008	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00245/AM08/	RLA File :07/24/040/00123/AM05/	Lic.No/Date:0710029918 04.06.2004	Defer Date:17.07.2008
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that status regarding fixation of input output norms called for from R.A is still awaited. It was therefore decided to remind them and defer the case for re-listing on 17.07.2008.			

	<b>Case No.:5/2/84-ALC3/2008</b>	Party Name:S.P. APPARELS	Meet No/Date:10/84-ALC3/2008 05.06.2008	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00005/AM09/	RLA File :32/24/040/00055/AM05/	Lic.No/Date:3210023458	Defer Date:

4			22.07.2004	17.07.2008
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that status regarding fixation of input output norms called for from R.A is still awaited. It was therefore decided to remind them and defer the case for re-listing on 17.07.2008.			

5	<b>Case No.:6/2/84-ALC3/2008</b>	Party Name:HABASIT IAKOKA PRIVATE LTD	Meet No/Date:10/84-ALC3/2008 05.06.2008	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00006/AM09/	RLA File :32/24/040/00059/AM05/	Lic.No/Date:3210024806 21.09.2004	Defer Date:17.07.2008
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that status regarding fixation of input output norms called for from R.A is still awaited. It was therefore decided to remind them and defer the case for re-listing on 17.07.2008.			

6	<b>Case No.:10/45/84-ALC3/2007</b>	Party Name:KABADI CHICKNAGUSA & SONS	Meet No/Date:10/84-ALC3/2008 05.06.2008	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00247/AM08/	RLA File :07/24/040/00566/AM05/	Lic.No/Date:0710034773 15.12.2004	Defer Date: 17.07.2008
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that status regarding fixation of input output norms called for from R.A is still awaited. It was therefore decided to remind them and defer the case for re-listing on 17.07.2008.			

7	<b>Case No.:11/45/84-ALC3/2007</b>	Party Name:KABADI CHICKNAGUSA & SONS	Meet No/Date:10/84-ALC3/2008 05.06.2008	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00248/AM08/	RLA File :07/24/040/00272/AM06/	Lic.No/Date:0710039104 13.07.2005	Defer Date: 17.07.2008
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that status regarding fixation of input output norms called for from R.A is still awaited. It was therefore decided to remind them and defer the case for re-listing on 17.07.2008.			

8	<b>Case No.:13/45/84-ALC3/2007</b>	Party Name:SRF POLYMERS LIMITED	Meet No/Date:10/84-ALC3/2008 05.06.2008	<b>Status: Deferred</b>
	HQ File :01/84/050/00250/AM08/	RLA File :04/24/040/00477/AM06/	Lic.No/Date:0410076949 12.12.2005	Defer Date: 17.07.2008
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that status regarding fixation of input output norms called for from R.A is still awaited. It was therefore decided to remind them and defer the case for re-listing on 17.07.2008.			

9	<b>Case No.:1/48/84-ALC3/2007</b>	Party Name:SUPER TANNERY LIMITED,	Meet No/Date:10/84-ALC3/2008 05.06.2008	<b>Status: Rejected</b>
	HQ File :01/84/050/00375/AM08/	RLA File :06/24/040/00039/AM08/	Lic.No/Date:0610012947 26.02.2008	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have failed to give reply to DGFT deficiency letter dated 23.05.2008. It was therefore decided to reject the case.  RLA may take suitable consequential action accordingly.			

10	<b>Case No.:2/48/84-ALC3/2007</b>	Party Name:SUPER TANNERY LIMITED,	Meet No/Date:10/84-ALC3/2008 05.06.2008	<b>Status: Rejected</b>
	HQ File :01/84/050/00376/AM08/	RLA File :06/24/040/00040/AM08/	Lic.No/Date:0610012948 26.02.2008	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed			

that applicant firm have failed to give reply to DGFT deficiency letter dated 23.05.2008. It was therefore decided to reject the case.

RLA may take suitable consequential action accordingly.

11	<b>Case No.:5/10/84-ALC3/2008</b>	Party Name:KE-TECHNICAL TEXTILES PVT.LTD.	Meet No/Date:10/84-ALC3/2008 05.06.2008	<b>Status:</b> <b>Approved</b>
	HQ File :01/84/050/00128/AM09/	RLA File :02/24/040/00332/AM08/	Lic.No/Date:0210111242 09.04.2008	
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this is a repeat adhoc norms for which NC had earlier fixed the norms by allowing the item of import with 8% wastage with a direction to R.A to issue A/A of similar basis for one year and firm were also advised for taking follow up action for conversion of adhoc norms into SION for this import export item through concerned Export Promotion Council. The necessary action is still awaited from them.</p> <p>The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.</p>			

12	<b>Case No.:9/10/84-ALC3/2008</b>	Party Name:GUNBOW TRADING COMPANY	Meet No/Date:10/84-ALC3/2008 05.06.2008	<b>Status:</b> <b>Approved</b>
	HQ File :01/84/050/00132/AM09/	RLA File :10/24/040/00217/AM08/	Lic.No/Date:1010029353 24.04.2008	
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that in this case the export product No. 2 and its respective import item No. 2 are approximately the same and also not specifically mentioned that the same is in roll form or in cut forms. Hence, the Committee decided to disallow import item No. 2 and to delete export product No.2 in the A/A in question. As regards import item</p>			

No.1, Committee decided to allow the same as applied by the firm.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

13	<b>Case No.:11/10/84-ALC3/2008</b>	Party Name:DAMAN POLYTHREAD LTD.,	Meet No/Date:10/84-ALC3/2008 05.06.2008	<b>Status : Deferred</b>
	HQ File :01/84/050/00134/AM09/	RLA File :03/94/040/00080/AM09/	Lic.No/Date:0310469577 25.04.2008	Defer Date:03.07.2008
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to link the similar case of the firm wherein norms have been fixed by NC.</p> <p>It was therefore decided to defer the case for re-listing on 03.07.2008.</p>			

14	<b>Case No.:10/10/84-ALC3/2008</b>	Party Name:SUBBAROW APPARELS,	Meet No/Date:10/84-ALC3/2008 05.06.2008	<b>Status : Approved</b>
	HQ File :01/84/050/00133/AM09/	RLA File :04/24/040/00019/AM09/	Lic.No/Date:0410095554 01.05.2008	
	<p>Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case by allowing the item of import @ 0.9 Sq mtrs./Pc of the export product.</p> <p>The R.A shall be advised to take necessary action subject to compliance of other usual conditions.</p>			

	<b>Case No.:8/10/84-ALC3/2008</b>	Party Name:KITEX GARMENTS LIMITED	Meet No/Date:10/84-ALC3/2008 05.06.2008	<b>Status : Rejected</b>
	HO File :01/84/050/00131/AM09/	RLA File :10/24/040/00002/AM09/	Lic.No/Date:1010029432	

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Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that in this case applicant firm have asked 31496850 Sets of Snap Fasters (import item) against 10395000 Pcs of Infant wear Fixed with Snap Fasteners (export product). The Committee perused the General Notes for Textiles at S.No.2, which provide that in respect of garments, for which standardized norms do not provide Trimmings & Embellishments as an item of import or in cases where such norms have not been standardized as yet and the licences are granted on adhoc/individual basis by competent authority, the import of Trimmings & embellishments, as specified may be allowed to the extent of 5% of the CIF Value within overall CIF Value of the licence. In view of this Committee, decided to reject the case.

RLA may take suitable consequential action accordingly.

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<b>Case No.:7/10/84-ALC3/2008</b>	Party Name:REFLEXIONS NARAYANI IMPEX PVT. LTD	Meet No/Date:10/84-ALC3/2008 05.06.2008	<b>Status:</b> <b>Deferred</b>
HQ File :01/84/050/00130/AM09/	RLA File :02/24/040/00025/AM09/	Lic.No/Date:0210112088 06.05.2008	Defer Date:03.07.2008
Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to DIPP for their examination & comments and to defer the case for re-listing on 03.07.2008.			

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<b>Case No.:3/10/84-ALC3/2008</b>	Party Name:TORPEDO SHOES (P) LTD.	Meet No/Date:10/84-ALC3/2008 05.06.2008	<b>Status:</b> <b>Deferred</b>
HQ File :01/84/050/00126/AM09/	RLA File :06/24/040/00006/AM09/	Lic.No/Date:0610013344 07.05.2008	Defer Date:03.07.2008
Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to DIPP for their examination & comments and to defer the case for re-listing on 03.07.2008.			

18	<b>Case No.:4/10/84-ALC3/2008</b>	Party Name:TULIP CLOTHING PVT LTD	Meet No/Date:10/84-ALC3/2008 05.06.2008	<b>Status:</b> <b>Approved</b>
	HQ File :01/84/050/00127/AM09/	RLA File :32/24/040/00007/AM09/	Lic.No/Date:3210037787 08.05.2008	
	<p>Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as applied by the firm</p> <p>The R.A shall be advised to take necessary action subject to compliance of other usual conditions.</p>			

19	<b>Case No.:6/10/84-ALC3/2008</b>	Party Name:SHINY KNITWEAR, (PRO. S.V.EASWARAN)	Meet No/Date:10/84-ALC3/2008 05.06.2008	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00129/AM09/	RLA File :32/21/040/00023/AM09/	Lic.No/Date:3210037801 09.05.2008	Defer Date:03.07.2008
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call for the following information/documents from the firm: -</p> <ul style="list-style-type: none"> <li>(i) Specification of Printing Ink;</li> <li>(ii) Catalogue &amp; Price list of Printing Ink ;</li> <li>(iii) Percentage solid content and % covering capacity of Printing Ink, Area and type of fabric to be printed;</li> <li>(iv) Justification and Calculation sheet for the use of Printing Ink;</li> </ul> <p>It was therefore decided to defer the case for re-listing on 03.07.2008.</p>			



20	<b>Case No.:1/10/84-ALC3/2008</b>	Party Name:EUROMED HEALTH PRIVATE LIMITED	Meet No/Date:10/84-ALC3/2008 05.06.2008	<b>Status:</b> <b>Approved</b>
	HQ File :01/84/050/00124/AM09/	RLA File :35/24/040/00005/AM09/	Lic.No/Date:3510023539 16.05.2008	
	<p>Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case by allowing the item of import with 1% wastage.</p> <p>The R.A shall be advised to take necessary action subject to compliance of other usual conditions.</p>			

21	<b>Case No.:2/10/84-ALC3/2008</b>	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:10/84-ALC3/2008 05.06.2008	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00125/AM09/	RLA File :35/24/040/00003/AM09/	Lic.No/Date:3510023572 23.05.2008	Defer Date:03.07.2008
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that in this case application of A/A has not been received so far from R.A. It was decided to ask them to furnish a copy of the same and to defer the case for re-listing on 03.07.2008.</p>			

22	<b>Case No.:12/10/84-ALC3/2008</b>	Party Name:EUROMED HEALTH PRIVATE LIMITED	Meet No/Date:10/84-ALC3/2008 05.06.2008	<b>Status:</b> <b>Approved</b>
	HQ File :01/84/050/00135/AM09/	RLA File :35/24/040/00007/AM09/	Lic.No/Date:3510023598 28.05.2008	
	<p>Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case by allowing the item of import with 1% wastage.</p>			

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

23	<b>Case No.:13/10/84-ALC3/2008</b>	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:10/84-ALC3/2008 05.06.2008	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00136/AM09/	RLA File :35/24/040/00008/AM09/	Lic.No/Date:3510023604 28.05.2008	Defer Date:03.07.2008
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that in this case application of A/A has not been received so far from R.A. It was decided to ask them to furnish a copy of the same and to defer the case for re-listing on 03.07.2008.			

24	<b>Case No.:14/10/84-ALC3/2008</b>	Party Name:SHINY KNITWEAR, (PRO. S.V.EASWARAN)	Meet No/Date:10/84-ALC3/2008 05.06.2008	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00137/AM09/	RLA File :32/21/040/00028/AM09/	Lic.No/Date:3210037883 29.05.2008	Defer Date:03.07.2008
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call for the following information/documents from the firm: -  (i) Specification of Printing Ink; (ii) Catalogue & Price list of Printing Ink ; (iii) Percentage solid content and % covering capacity of Printing Ink, Area and type of fabric to be printed;			

(iv) Justification and Calculation sheet for the use of Printing Ink;  
Moreover, application has not been received so far.

It was therefore decided to defer the case for re-listing on 03.07.2008.

### **Manually generated agenda case**

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Case No.135	M/s. Anupam Textiles
NC 10/09 dt. 05.06.2008	F.No. 01/84/50/85/AM-06/DES-V
Ratification of input output norms against Advance Authorization No.0310327475 dated 27.04.2005 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that firm have requested for extension of time for personal hearing before Norms Committee. The Committee taking lenient view decided to grant another P.H to the firm in its meeting to be held on 17.07.2008. It was decided to inform the firm accordingly and defer the case for re-listing on 17.07.2008.

Case No.136	M/s. GHCL Ltd.
NC 10/09 dt. 05.06.2008	F.No. 01/84/50/13/AM-08/DES-V
Ratification of input output norms against Advance Authorization No.0310426378 dated 11.04.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as per written comments of TC, Mumbai conveyed vide their letter No. 38(45)/2007Wvg/Vol.X/58 dated 19.07.2007 by allowing a total wastage of 9% from yarn stage to dyed/printed made-ups (polyester below 50% and cotton 50%) to be exported or a total wastage of 6% may be allowed in case of made-ups manufactured from unprocessed fabric.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.137	M/s. Bombay Rayon Fashions Ltd.
NC 10/09 dt. 05.06.2008	F.No. 01/84/50/254/AM-07/DES-V
Ratification of input output norms against Advance Authorization No.0310397797 dated 01.09.2006 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to TC, Mumbai for their examination & comments alongwith relevant details.

It was therefore decided to defer the case for re-listing on 17.07.2008.

Case No.138	M/s. Bombay Rayon Fashions Ltd.
NC 10/09 dt. 05.06.2008	F.No. 01/84/50/259/AM-08/DES-V
Ratification of input output norms against Advance Authorization No.0310426252 dated 11.04.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to TC, Mumbai for their examination & comments alongwith relevant details.

It was therefore decided to defer the case for re-listing on 17.07.2008.

Case No.139	Jt.DGFT, Panipat M/s. Raj Overseas, Panipat.
NC10/09 dt. 05.06.2008	F.No. 01/84/162/1101/AM-08/DES-V (Link F.No.01/94/162/779/AM08/PC-I)
Regarding endorsement of other inputs on Target Plus Licences.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that PC-I Section have forwarded the proposal for endorsement of input i.e 'Wool and Nylon Yarn' for the export of Hand made woolen Carpets against Target Plus Licence. The Committee perused the Invoice & Shipping Bill No. 6636 dated 07.12.2004 and 6789 dated 29.12.2004 submitted by the firm for export of goods during the relevant incremental year 2004-05 and observed that firm have used Wool & Nylon Yarn for the export of Hand made Woolen Carpets. Thus, Committee felt that there is a nexus between Wool, Nylon Yarn and exported goods. Hence, Committee after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided that Wool & Nylon Yarn may be allowed against the exported product Hand made woolen Carpets under Target Plus Licence.

PC-I Section may be informed accordingly.

Case No.140	M/s. SRF Ltd., Tamil Nadu.
NC10/09 dt. 05.06.2008	F.No. 01/83/50/1386/AM-08/DES-V
Ratification of input output norms against Advance Authorisation No.0410091662 dated 22.10.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have failed to furnish information/documents called for by DGFT letter dated 02.05.2008. It was therefore decided to reject the case.

RLA may take suitable consequential action accordingly.

Case No.141	M/s. Faze Three Ltd.
NC10/09 dt. 05.06.2008	F.No. 01/84/50/23/AM-07/DES-V
Ratification of input output norms against Advance Authorisation No. 0310376683 dt. 20.04.2006 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the export item is made from 64% cotton 21% Viscose and 15% Polyester Velvet Burnout fabric with back of 100% cotton velvet fabric whereas firm have imported 55% Viscose & 45% Polyester velvet burnout fabric, width 52", GSM-150 for face of throw as recommended by DC (MSME) vide their U.O No. 37(5)/18/2008-09/Hosy. dated 04.06.2008. Further Bill of Entry also shows 55% Viscose & 45% Polyester velvet burnout fabric. Thus, Committee felt that there is no nexus between export and import item. It was therefore decided to reject the case. Relevant file handed over to DC (MSME) has since been received back.

RLA may take suitable consequential action accordingly.

Case No.142	M/s. Faze Three Ltd.
NC10/09 dt. 05.06.2008	F.No. 01/84/50/1089/AM-06/DES-V
Ratification of input output norms against Advance Authorisation No. 0310370594 dt. 09.03.2006 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on the basis of written comments of DC (MSME) conveyed vide their U.O NO. 37(5)/20/08-09/Hosy. dated 04.06.2008 as detailed below: -

Export Product	Import Item	Qty. allowed
Rugs made of 70% Nylon 30% cotton yarn with latex backing (Size-152.40 Cms X213.36 Cms)	100% Nylon yarn straight heat set in semi-dull	2818.95 Kgs.
	100% Nylon yarn straight heat set in full-dull	12841.94 Kgs.

The unit has to account for 2634.54 Kgs of Nylon Yarn straight heat set in semi-dull and 1201.81 Kgs of 100% Nylon yarn straight heat set in full-dull in export.

Relevant file handed over to DC (MSME) has since been received back.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

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Case No.143	M/s. Faze Three Ltd.
NC10/09 dt. 05.06.2008	F.No. 01/84/50/820/AM-06/DES-V
Ratification of input output norms against Advance Authorisation No. 0310373227 dt. 24.03.2006 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the export item is made from 64% cotton 21% Viscose and 15% Polyester Velvet Burnout fabric with back of 100% cotton velvet fabric whereas firm have imported 55% Viscose & 45% Polyester velvet burnout fabric, width 52", GSM-150 for face of throw as recommended by DC (MSME) vide their U.O No. 37(5)/18/2008-09/Hosy. dated 04.06.2008. Further Bill of Entry also shows 55% Viscose & 45% Polyester velvet burnout fabric. Thus, Committee felt that there is no nexus between export and import item. It was therefore decided to reject the case. Relevant file handed over to DC (MSME) has since been received back.

RLA may take suitable consequential action accordingly.

Case No.144	M/s. Faze Three Ltd.
NC10/09 dt. 05.06.2008	F.No. 01/84/162/122/AM-06/DES-V
Ratification of input output norms against Advance Authorization No. 0310425137	



dt. 30.03.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.

The Committee considered the case as per agenda and perused the written comments furnished by DC (MSME) vide their U.O NO. 37(5)/19/08-09/Hosy. dated 04.06.2008 and TC, Mumbai vide their letter No. 11(25)/07/Wvg./14 dated 10.03.2008. The Committee after detailed deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case by allowing total wastage 4.4% i.e 1.044 kgs of Qty. of imported Acrylic high bulk Yarn required per unit of resultant product as detailed below: -

Export Product	Import Item	Qty. allowed
Throws made of 55% Acrylic yarn 45% cotton yarn. (Size-70”X140”, 70”X170”)	2/16 DMM Acrylic High Bulk Yarn	62.35 Metric Tones

The unit has to account for 59.727 Metric Tones of Acrylic yarn in export. Relevant file handed over to DC (MSME) has since been received back.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.145	M/s. Gaurav International
NC10/09 dt. 05.06.2008	F.No. 01/84/162/973/AM-08/DES-V
Ratification of input output norms against Advance Authorisation No. 0510206276 dt. 16.07.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and handed over the copies of relevant information/details available in the file to the representative of DC (MSME) for their examination and comments and defer the case for re-listing on 03.07.2008.

Case No.146	M/s. Youngman Woollens Mills Pvt. Ltd., Ludhiana.
NC10/09 dt. 05.06.2008	F.No. 01/84/162/369/AM07/DES-V



Redemption against of Advance Licence No.3010030502 dt.23.12.2003.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer firm's reply to TC, Mumbai alongwith all relevant details for their examination and comments and defer the case for re-listing on 03.07.2008.

Case No.147	M/s. Hunter Douglas India Pvt. Ltd.
NC10/09 dt. 05.06.2008	F.NO.1/84/50/202/AM08 -DES-V
Ratification of input output norms in respect of Advance Authorization No. .0310449663 dt.07.11.2007 – under Para 4.7 of HBP(Vol1)2004-2009.	
.R.A Bangalore Ref.No.03/94/040/808/AM08	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the information/details submitted by firm to DIPP for their examination and comments and defer the case for re-listing on 03.07.2008.

Case No.148	M/s. Chelsea Mills Ltd.
NC10/09 dt. 05.06.2008	F.No. 01/84/50/371/AM-06/DES-V
Ratification of input output norms in respect of Advance Authorization No. 0510165407 dt. 30.5.06– under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case has already been decided by waiving GSM flexibility condition. Therefore, it was decided to take the written comments of TC, Mumbai conveyed vide their letter dated 24.04.2008 on record.

Case No.149	M/s. Loyal Textile Mills Ltd.
NC10/09 dt. 05.06.2008	F.No. 01/84/162/926/AM-08/DES-V
Export of Mill made industrial works wear woven garments	
Ratification of input output norms in respect of Advance Authorization No. 3510022041 dt. 25.10.07– under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call for the following information/documents from the firm: -

- (i) List of Capitals and complete list of equipment involved;
- (ii) List of Plant and Machinery involved in this case

It was therefore decided to defer the case for re-listing on 03.07.2008.

Case No.150	M/s. Loyal Textile Mills Ltd.
NC10/09 dt. 05.06.2008	F.No. 01/84/162/927/AM-08/DES-V
Export of Mill made industrial works wear woven garments	
Ratification of input output norms in respect of Advance Authorization No. 3510022042 dt. 25.10.07– under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call for the following information/documents from the firm: -

- (i) List of Capitals and complete list of equipment involved;
- (ii) List of Plant and Machinery involved in this case

It was therefore decided to defer the case for re-listing on 03.07.2008.

Case No.151	M/s. Kaytee Corporation Pvt. Ltd.
NC10/09 dt. 05.06.2008	F.No. 01/84/50/191/AM-08/DES-V
Ratification of input output norms in respect of Advance Authorization No. 0310446122 dt. 12.10.2007– under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the details submitted the firm is inadequate, hence Committee decided to call for the following information/documents corroborating the facts in the export documents from the firm: -

- (i) Whether the export product is having the same Style and Size-wise specification
- (ii) Calculation sheet etc;

It was therefore decided to defer the case for re-listing on 03.07.2008.

Case No.152	M/s Shahi Exports Pvt. Ltd., Bangalore
NC10/09 dt. 05.06.2008	F.No. 01/84/162/103/AM-09/DES-V
Ratification of input output norms in respect of Advance Authorization No. 0510217156 dt. 28.02.2008– under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and handed over the relevant file to DC (MSME) for their examination and comments.

The case stands deferred for re-listing on 03.07.2008.

Case No.153	M/s. Gaurav International
NC10/09 dt. 05.06.2008	F.No. 01/84/162/1106/AM-08/DES-V
Ratification of input output norms against Advance Authorisation No. 0510213579 dt. 14.12.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that in this case norms were fixed as per relevant SION by allowing the inputs @ 2.25 Sq mtrs./Pc. However, in terms of Policy Circular No. 34/RE-07/2004-09 dated 24.03.2008 the same may be allowed by 7.5% more than that allowed as per relevant SION i.e @ 2.40 Sq mtrs./Pc. But, firm have requested for amendment in the export product from Ladies Trouser to Ladies Skirts as per buyers order. The Committee after deliberations decided to not allow the change in export product as the same was allowed as per relevant SION.

Firm may be informed accordingly.

Case No.154	M/s. Gaurav International
NC10/09 dt. 05.06.2008	F.No. 01/84/162/1103/AM-08/DES-V
Ratification of input output norms against Advance Authorisation No. 0510212548 dt. 26.11.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that in this case norms were fixed as per relevant SION by allowing the inputs @ 2.25 Sq mtrs./Pc. However, in terms of Policy Circular No. 34/RE-07/2004-09 dated 24.03.2008 the same may be allowed by 7.5% more than that allowed as per relevant SION i.e @ 2.40 Sq mtrs./Pc in respect of export item No. 1 and 2. However, the Committee after deliberations decided to refer the case to DC (MSME) for their examination and comments in respect of export product No. 3. Firm may be informed accordingly.

The case stands deferred for re-listing on 03.07.2008.

Case No.155	M/s. CLC Corporation, New Delhi
NC10/09 dt. 05.06.2008	F.No. 01/84/50/174/AM-04/DES-V
Re-fixation of input output norms against Advance Authorization Nos. 0510083234 dt. 21.03.2003, 0510109967 dt. 28.11.2003 and 0510081815 dt. 05.03.2003 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

The Committee considered the case as per agenda and observed that firm have requested for review the earlier decision of ALC in respect of their three A/L Nos. 0510083234 dt. 21.03.2003, 0510109967 dt. 28.11.2003 and 0510081815 dt. 05.03.2003 by allowing 15% wastage in place of 10% wastage allowed earlier in these cases. The Committee after detailed deliberations in consultation with the representatives of technical authorities present in the meeting decided to re-fix the input output norms as per written comments of TC, Mumbai conveyed vide their letter No. 38(57)/2002/Wvg/Vol.II/164 dated 22.07.2005 by enhancing the wastage from 10% to 15% in respect of all the three A/L Nos. 0510083234 dt. 21.03.2003, 0510109967 dt. 28.11.2003 and 0510081815 dt. 05.03.2003 in partial modification of earlier ALC decisions taken in these cases.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

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